

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 16/81 HELD ON 22.10.2013.

The Meeting No. 16/81 of Norms Committee-II was held on 22.10.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri K.K. Funda, Asst. Director | MSME |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

2	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:03.12.2013
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 03.12.2013.			

3	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275	

		13.12.2011	Defer
	Decision: NC observed that comments of MOD is still awaited, hence decided to send reminder to MOD. The case stands deferred and to be re-listed on 03.12.2013.		

4	Case No.: 36/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Approved
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per AA No. 0210176896 dtd 25.4.2012 and as per written comments of MSME vide U.O. No. 30(193/187)/11-ME dated 03.10.2013 as under:- The import of aluminium coil is allowed with 1% wastage. R/A may take suitable consequential action accordingly.			

5	Case No.: 37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Approved
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per AA No. 0210176896 dtd 25.4.2012 and as per written comments of MSME vide U.O. No. 30(193/187)/11-ME dated 03.10.2013 as under:- The import of aluminium coil is allowed with 1% wastage. R/A may take suitable consequential action accordingly.			

6	Case No.: 40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

7	Case No.: 2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed			

on 03.12.2013.

8	Case No.: 6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

9	Case No.: 9/11/81-ALC2/2012	Party Name:INDUTCH COMPOSITES TECHNOLOGY PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Reject
	HQ File :01/81/050/00209/AM13/	RLA File :34/24/040/00088/AM13/	Lic.No/Date:3410034523 29.06.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite reminders. NC decided to reject the case on ground of non submission reply from the firm. R/A may take suitable consequential action accordingly.			

10	Case No.: 39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Withdraw
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:
	Decision: NC observed that the case is listed in another meeting of NC. Hence NC decided to withdraw the case.			

11	Case No.: 21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm has not been received. Final reminder sent on 17.10.2013. Hence NC decided to defer the case for next NC meeting to be held on 03.12.2013.			

12	Case No.: 11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:03.12.2013
	Decision: NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 03.12.2013.			

13	Case No.: 18/17/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Reject
	HQ File :01/81/050/00347/AM13/	RLA File :02/24/040/00103/AM13/	Lic.No/Date:0210182610 27.09.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received. Final reminder sent on 17.10.2013. Hence NC decided to defer the case for next NC meeting to be held on 03.12.2013.			

14	Case No.: 8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:03.12.2013
	Decision: NC decided to refer the case to MSME (Chemical Wing) & DIPP(Chemical wing) . The case stands deferred and to be re-listed on 03.12.2013.			

15	Case No.: 2/26/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deferred and Re- indexed
	HQ File :01/81/050/00489/AM13/	RLA File :34/24/040/00193/AM13/	Lic.No/Date:3410035539 23.11.2012	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

16	Case No.: 1/23/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deferred and Re- indexed
	HQ File :01/81/050/00433/AM13/	RLA File :13/24/040/00040/AM13/	Lic.No/Date:1310041577 11.12.2012	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

17	Case No.: 11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deferred and Re- indexed
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	Defer Date:03.12.2013
	Decision: NC decided to refer the case with a copy of application to DIPP. The case stands deferred and to be re-listed on 03.12.2013.			

18	Case No.: 17/23/81-ALC2/2012	Party Name:PUNJ LLOYD LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deferred and Re- indexed
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	HQ File :01/81/050/00449/AM13/	RLA File :03/95/040/00712/AM13/	Lic.No/Date:0310718100 24.12.2012	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			
19	Case No.:4/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00007/AM14/	RLA File :09/24/040/00438/AM13/	Lic.No/Date:0910054695 04.01.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			
20	Case No.:13/3/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00016/AM14/	RLA File :09/24/040/00493/AM13/	Lic.No/Date:0910054744 09.01.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			
21	Case No.:30/3/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00033/AM14/	RLA File :09/24/040/00489/AM13/	Lic.No/Date:0910054778 15.01.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			
23	Case No.:3/26/81-ALC2/2012	Party Name:PREMIER RADIO,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00490/AM13/	RLA File :05/24/040/00384/AM13/	Lic.No/Date:0510344190 28.01.2013	Defer Date:03.12.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 03.12.2013.			
23	Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
			Lic.No/Date:0410142867	

	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	28.01.2013	Defer Date:03.12.2013
	Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 03.12.2013.			

24	Case No.:14/23/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00446/AM13/	RLA File :05/24/040/00404/AM13/	Lic.No/Date:0510344370 29.01.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

25	Case No.:15/23/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM13/	RLA File :34/24/040/00243/AM13/	Lic.No/Date:3410035952 29.01.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

26	Case No.:37/3/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00040/AM14/	RLA File :03/94/040/00925/AM13/	Lic.No/Date:0310722212 29.01.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

27	Case No.:42/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00045/AM14/	RLA File :03/94/040/00839/AM13/	Lic.No/Date:0310722487 31.01.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

28	Case No.:11/3/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00014/AM14/	RLA File :31/83/040/00189/AM13/	Lic.No/Date:3110056987 04.02.2013	Defer Date:03.12.2013

Decision: NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 03.12.2013.

29	Case No.: 34/3/81-ALC2/2013	Party Name:STURDY INDUSTRIES LTD.,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00037/AM14/	RLA File :22/24/040/00062/AM13/	Lic.No/Date:2210013623 04.02.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

30	Case No.: 9/3/81-ALC2/2013	Party Name:S S ENTERPRISES	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00012/AM14/	RLA File :31/83/040/00185/AM13/	Lic.No/Date:3110057085 12.02.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

31	Case No.: 40/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00043/AM14/	RLA File :03/95/040/00908/AM13/	Lic.No/Date:0310724025 13.02.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

32	Case No.: 41/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00044/AM14/	RLA File :03/95/040/00904/AM13/	Lic.No/Date:0310724019 13.02.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

33	Case No.: 39/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Deffered and Re-indexed
	HQ File :01/81/050/00042/AM14/	RLA File :03/95/040/00909/AM13/	Lic.No/Date:0310724128 14.02.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

34	Case No.:6/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00009/AM14/	RLA File :04/24/040/00222/AM13/	Lic.No/Date:0410143363 15.02.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			
35	Case No.:7/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00010/AM14/	RLA File :04/24/040/00223/AM13/	Lic.No/Date:0410143361 15.02.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

36	Case No.:46/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00049/AM14/	RLA File :03/94/040/00767/AM13/	Lic.No/Date:0310724299 15.02.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

37	Case No.:43/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00046/AM14/	RLA File :03/95/040/00653/AM13/	Lic.No/Date:0310724622 19.02.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

38	Case No.:44/3/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00047/AM14/	RLA File :03/95/040/00654/AM13/	Lic.No/Date:0310724619 19.02.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

39	Case No.:8/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00011/AM14/	RLA File :04/24/040/00211/AM13/	Lic.No/Date:0410143567 22.02.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

40	Case No.:31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908 22.02.2013	Defer Date:03.12.2013
	Decision: NC observed that comments of DHI is still awaited, hence decided to send reminder to DHI. The case stands deferred and to be re-listed on 03.12.2013.			

41	Case No.:14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date:03.12.2013
	Decision: NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 03.12.2013.			

42	Case No.:5/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00008/AM14/	RLA File :34/24/040/00284/AM13/	Lic.No/Date:3410036284 27.02.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

43	Case No.:17/3/81-ALC2/2013	Party Name:ESSAR FERRO ALLOYS COMPANY	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00020/AM14/	RLA File :05/23/040/00470/AM13/	Lic.No/Date:0510347747 28.02.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

44	Case No.:35/3/81-ALC2/2013	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00038/AM14/	RLA File :13/24/040/00052/AM13/	Lic.No/Date:1310042368 07.03.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

45	Case No.:24/3/81-ALC2/2013	Party Name:N .R. D.COLLECTION	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00027/AM14/	RLA File :29/24/040/00008/AM13/	Lic.No/Date:2910020446 11.03.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

46	Case No.:51/3/81-ALC2/2013	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00054/AM14/	RLA File :03/95/040/00851/AM13/	Lic.No/Date:0310727698 11.03.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

47	Case No.:22/3/81-ALC2/2013	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Approved
	HQ File :01/81/050/00025/AM14/	RLA File :29/21/040/00011/AM13/	Lic.No/Date:2910020475 13.03.2013	Defer Date:03.12.2013
	Decision: NC decided to ratify the norms of above AA as per existing provision of GN-4 for engineering products on net to net basis. R/A may take suitable consequential action accordingly			

48	Case No.:4/26/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571 18.03.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

49	Case No.:2/3/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00005/AM14/	RLA File :13/24/040/00001/AM14/	Lic.No/Date:1310042764 16.04.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

50	Case No.:12/5/81-ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

51	Case No.:7/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00149/AM14/	RLA File :31/83/040/00036/AM14/	Lic.No/Date:3110058684 10.06.2013	Defer Date:03.12.2013
	Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 03.12.2013.			

52	Case No.:11/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM14/	RLA File :03/95/040/00040/AM14/	Lic.No/Date:0310737132 10.06.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

53	Case No.:12/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00154/AM14/	RLA File :03/95/040/00041/AM14/	Lic.No/Date:0310737135 10.06.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			

54	Case No.:5/10/81-ALC2/2013	Party Name:KALPANA INTERNATIONAL	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00147/AM14/	RLA File :06/24/040/00010/AM14/	Lic.No/Date:0610032562 17.06.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			
55	Case No.:1/10/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00143/AM14/	RLA File :04/24/040/00054/AM14/	Lic.No/Date:0410147290 19.06.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			
56	Case No.:2/10/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00144/AM14/	RLA File :04/24/040/00055/AM14/	Lic.No/Date:0410147291 19.06.2013	Defer Date:03.12.2013
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.			
57	Case No.:8/10/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00150/AM14/	RLA File :31/83/040/00048/AM14/	Lic.No/Date:3110059115 27.06.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			
58	Case No.:10/10/81-ALC2/2013	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date:3110059114 27.06.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			
59	Case No.:6/10/81-ALC2/2013	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00148/AM14/	RLA File :07/24/040/00102/AM14/	Lic.No/Date:0710096988	Defer Date:03.12.2013

23.07.2013

Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.

60	Case No.:5/16/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date:1010054170 23.07.2013	Defer Date:03.12.2013
	Decision: NC decided to refer the case to DIT. The case stands deferred and to be re-listed on 03.12.2013.			

61	Case No.:6/16/81-ALC2/2013	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00303/AM14/	RLA File :34/24/040/00106/AM14/	Lic.No/Date:3410037685 20.08.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

62	Case No.:1/13/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00204/AM14/	RLA File :34/24/040/00101/AM14/	Lic.No/Date:3410037744 27.08.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

63	Case No.:7/16/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00304/AM14/	RLA File :34/24/040/00108/AM14/	Lic.No/Date:3410037763 29.08.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

64	Case No.:1/16/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00298/AM14/	RLA File :34/24/040/00092/AM14/	Lic.No/Date:3410037875 12.09.2013	Defer Date:03.12.2013

Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 03.12.2013.

65	Case No.:3/16/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00300/AM14/	RLA File :34/24/040/00090/AM14/	Lic.No/Date:3410037876 12.09.2013	Defer Date:03.12.2013
	Decision: NC to refer the case to DIPP. The case stands deferred and to be re-listed on 03.12.2013.			

66	Case No.:8/16/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00305/AM14/	RLA File :34/24/040/00121/AM14/	Lic.No/Date:3410037877 12.09.2013	Defer Date:03.12.2013
	Decision: NC decided to refer the to DIPP. The case stands deferred and to be re-listed on 03.12.2013.			

67	Case No.:2/16/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00299/AM14/	RLA File :34/24/040/00145/AM14/	Lic.No/Date:3410037991 18.09.2013	Defer Date:03.12.2013
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 03.12.2013.			

68	Case No.:4/16/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00301/AM14/	RLA File :34/24/040/00146/AM14/	Lic.No/Date:3410037992 18.09.2013	Defer Date:03.12.2013
	Decision: NC decided to refer the case to DIPP. The case stands deferred and to be re-listed on 03.12.2013.			

69	Case No.:9/16/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status: Closed
	HQ File :01/81/050/00306/AM14/	RLA File :08/24/040/00289/AM14/	Lic.No/Date:0810125402 07.10.2013	Defer Date:
	Decision: It is presumed that ratification of norms of the above authorisation is not required as RA has issued the authorisation on repeat basis. The case may be treated as closed.			

70	Case No.:10/16/81-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
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HQ File :01/81/050/00307/AM14/	RLA File :07/24/040/00143/AM14/	Lic.No/Date:0710098813 07.10.2013	Defer Date:03.12.2013
Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

71	Case No.:11/16/81-ALC2/2013	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:16/81-ALC2/2013 22.10.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00308/AM14/	RLA File :05/24/040/00241/AM14/	Lic.No/Date:0510368096 10.10.2013	Defer Date:03.12.2013
	Decision: The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.12.2013.			

Offline Agenda M. No. 16/81 dated 22.10.2013

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Sl. No. 172

Case No. AR- 2	M/s Raychem RPG (P) Ltd., Mumbai
Meeting No. 16/81	F. No. 01/81/171/060/AM13 /DES-II
Dated:- 22.10.2013	Request of M/s Raychem RPG (P) Ltd., Mumbai for modification of IO Norms in respect of AA No. 03105917496 dated 09.09.2010.

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.

Sl. No. 173

Case No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 16/81	F. No. 01/81/050/00175/AM11/DES-II

Dated:- 22.10.2013	Advance Licence No. 0410116884 dated 01.09.2010
	RLA F. No. 04/24/040/00117/AM11

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 03.12.2013.

Sl. No. 174

Case No. AR-83	M/s Global Instruments Maintenance Services.
Meeting No. 16/81	F. No. 01/81/050/00347/AM12/DES-II
Dated:- 22.10.2013	Advance Licence No. 3110051792 dated 18.12.2011

Decision: NC observed that comments of DIT is still awaited, hence decided to send a D.O to J.S., DIT. The case stands deferred and to be re-listed on 03.12.2013.

Sl. No. 175

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 16/81	F. No. 01/81/050/00446/AM09/DES-II
Dated:- 22.10.2013	Advance Licence No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision: NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 03.12.2013.

SL. No. 176

Case No. AR-02	M/s Halvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 16/81	F. No. 01/87/050/00634/AM07/DES-II
	01/87/050/01346/AM06/DES-II

	01/87/050/00355/AM06/DES-II
Dated:- 22.10.2013	Advance Licence No. 3110026900 dated 16.10.2006
	3110023827 dated 08.02.2006
	3110020969 dated 28.06.2005

Decision: NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 03.12.2013.

Sl. No. 177

Case No. AR-100	M/s Associated Cables Pvt. Limited.
Meeting No. 16/81	F. No. 01/81/050/00132/AM10/DES-II
Dated:- 22.10.2013	Advance Licence No. 0310530966 dated 28.07.2009
	RLA F. No. 03/94/040/00330/AM10

Decision: NC noted that shipping bills indicate the usage of copper and their inputs for manufacturing of cables. Therefore NC decided to accept the request of firm and modify description of export product as control cables and power cables.

RA may take necessary action for redemption of above authorisation by calculating the quantity imported and actually used in export product.

Sl. No. 178

Case No. AR-98	M/s Dynatch Furnaces Pvt. Ltd.
Meeting No. 16/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 22.10.2013	Advance Licence No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision: NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 03.12.2013.

Sl. No. 179

Case No. AR-24	M/s Siechem Technologies Pvt. Ltd.
Meeting No. 16/81	F. No. 01/81/050/00038/AM12/DES-II
Dated:- 22.10.2013	Advance Licence No. 0410123941 dated 10.05.2011
	RLA F. No. 04/24/040/00037/AM12

Decision : NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 03.12.2013.

Sl. No. 180

Case No. AR-25	M/s Man Industries Pvt. Ltd.
Meeting No. 16/81	F. No. 01/81/050/00138/AM10/DES-II
Dated:- 22.10.2013	Advance Licence No. 0310531464 dated 30.07.2009
	RLA F. No. 03/95/040/00001/AM10

Decision : NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 03.12.2013.

Sl. No. 181

Case No. AR-26	M/s RPG Cable Ltd.
Meeting No. 16/81	F. No. 01/81/050/00176/AM10/DES-II
Dated:- 22.10.2013	Advance Licence No. 0310537350 dated 11.09.2009
	RLA F. No. 03/95/040/00184/AM10

Decision :

Advance authorization may be ratified as under in supersession of the Norms fixed for this Advance Authorization in the NC meeting No. 32/81 dated 10.11.2009:

1. Net weights of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	93433	8	4600
2	2765	9	15505

3	7129	10	3490
4	1893	11	9306
5	4135	12	4656
6	739	13	359
7	2170		

2. Word "Armoured" may be suffixed with the description of each export product from Sl. No. 1 to 13.
3. Quantity of import item at Sl. No 1 viz. Continuous Copper Wire Rod may be allowed as 8951.6 Kgs. after taking clue from Engineering Table 5.
4. Quantity of import item at Sl. No 1 viz. Aluminium Wire Rod EC Grade may be allowed as applied for i.e. 56512.468 Kgs. after taking clue from Engineering Table 5.
5. Quantity of import item No.3 viz. XLPE Insulation Compound may be allowed as 1.05Kgs/Kg content in the Export Products from Sl. No. 1 to 13.
6. Quantity of import item No.4 viz. PVC Resin may be allowed as 1.05Kgs/Kg content in the Export Products from Sl. No. 1 to 13.
7. Quantity of import item No.5 viz. Wire Rod SAE 1006 may be allowed as 1.015 Kgs/Kg content in the Export Products from Sl. No. 1 to 13 as claimed by the firm
8. **Norms fixed for the Advance Authorization No.0310537350 dated 11.09.2009 as per the minutes of meeting for NC meeting No. 32/81 dated 10.11.2009 may be made applicable to firm's another Advance Authorization No.0310537317 dated 11.09.2009 ratified in the same NC meeting.**

R/A may take suitable consequential action accordingly.

Sl. No. 182

Case No. AR-27	M/s Man Industries Pvt. Ltd.
Meeting No. 16/81	F. No. 01/81/050/00532/AM10/DES-II
Dated:- 22.10.2013	Advance Licence No. 0310564006 dated 10.03.2010
	RLA F. No. 03/95/040/00752/AM10

Decision : NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 03.12.2013.

SL. No. 183

Case No. AR-28	M/s Manaksia Ltd.
Meeting No. 16/81	F. No. 01/81/050/00190/AM13/DES-II
Dated:- 22.10.2013	Advance Licence No. 0210178981 dated 26.06.2012
	RLA F. No. 02/24/040/00017/AM13

Decision : NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 03.12.2013.

Sl. No. 184

Case No. AR-29	M/s Man Industries Pvt. Ltd.
Meeting No. 16/81	F. No. 01/81/050/00018/AM11/DES-II F. No. 01/81/050/00017/AM11/DES-II F. No. 01/81/050/00020/AM11/DES-II
Dated:- 22.10.2013	Advance Licence No. 0310571555 dated 27.04.2010 Advance Licence No. 0310571458 dated 27.04.2010 Advance Licence No. 0310571777 dated 28.04.2010

Decision : NC observed that application of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 03.12.2013.

SL. No. 185

Case No. AR-30	M/s Vijai Electricals Ltd.
Meeting No. 16/81	F. No. 01/81/050/00312/AM10/DES-II
Dated:- 22.10.2013	Advance Licence No. 0910039893 dated 12.11.20089
	RLA F. No. 09/24/040/00316/AM10

Decision : NC observed that application of the firm is being forwarded to DHI. The case stands deferred and to be re-listed on 03.12.2013.

Part-C Deferred

SL. No. 34

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 16/81	F. No. 01/81/162/255/AM13/DES-II

Dated:- 22.10.2013	Request for fixation of wastage norms by 100% EOU unit.
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Decision : NC observed that reply of the firm is received and being forwarded to MSME for examination. The case stands deferred and to be re-listed on 03.12.2013.

Sl. No. 35

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 16/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 22.10.2013	Request for fixation of SION of 1005 EOU unit.

Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 03.12.2013.

Sl. No. 36

Case No. C-8	M/s Leitner Shriram Manufacturing Ltd.
Meeting No. 16/81	F. No. 01/81/050/471/AM12/DES-II
Dated:- 22.10.2013	Request of M/s Leitner Shriram Manufacturing Ltd. for fixation of IO Norms in respect of AA No. 0410128803 dated 30.09.2011.

Decision : NC observed that application of the firm is being forwarded to DHI. The case stands deferred and to be re-listed on 03.12.2013.
